

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.213- IA/335(AHM)2023
ITEM No.214- IA/86(AHM)2022
ITEM No.215- IA/1142(AHM)2022
in
CP(IB) 74 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Kuber Texlen Pvt Ltd
V/s
Yug Weave Tech Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 02/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Masoom Shah, Adv.
For the erstwhile RP : Mr. Nipun Singhvi, Adv. a.w Ms. Pragati Tiwari, Adv.
Mr. Rahul Bhavsar, Adv. .
For CoC : Mr. Urvesh Gor, Adv. for R-2 (CoC)
For Bank : Mr. Avinash Khanolkar, Adv. a.w Ms. Khushbu
Bhanushali in IA 335 of 2023

ORDER

IA/335(AHM)2023

Heard both counsels. It is submitted that IA is filed for recall of earlier order is not yet listed, hence, Ld. Counsel for the respondent seeks adjournment.

List for further consideration on 23.07.2024.

IA/86(AHM)2022 & IA/1142(AHM)2022

Ld. Counsel for the applicant submitted that proof of service is not there, he will check his record and serve again on respondents by way of RPAD and file service affidavit.

List for further consideration on 20.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)